

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 658 of 2020 in CP(IB) 324 of 2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2021**

Name of the Company: Chandra Prakash jain  
V/s  
Rajendra Narottamdas Sheth & Ors

Section 19(2) r.w 60 IBC & 424(2) Co.act,2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(through video conferencing)**


Ms. Gargi Vyas, Advocate appeared on behalf of Applicant. Mr. Harmish K Shah, Advocate appeared on behalf of Respondent.

Both sides submitted that the Corporate Debtor has filed an application before the Hon'ble Supreme Court being no. as Civil Appeal No. 4222/2020, which is still pending, hence requesting for adjournment.

The prayer is allowed.

List the matter on 30.03.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 19th day of February, 2021